

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: A : NEW DELHI

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA Nos.2032/Del/2018
Assessment Year: 2013-14

Smt. Anju Jain, W/o Sh. Naresh Kumar Jain, Mohalla Nalapur, Narnaul, Haryana PAN ACCPJ1054D	vs.	Pr. CIT, Rohtak, Aayakar Bhawan
(Appellant)		(Respondent)

For Assessee :	Shri Gautam Jain, Advocate
For Revenue :	Shri Kanv Bali, Sr. DR

Date of Hearing :	09.02.2023
Date of Pronouncement :	09.02.2023

ORDER

PER CHANDRA MOHAN GARG, J.M.

This appeal filed by the assessee is directed against the order dated 31.01.2018 of the order u/s. 263 of the Income Tax Act 1961, relating to Assessment Year 2013-14.

2. The counsel of the assessee has filed an application dated 09.02.2023 seeking the withdrawal of this appeal. Revenue has no objection in assessee withdrawing this appeal.

3. As agreed by the Ld. CIT(DR), the application of assessee withdrawal of this appeal is allowed. Appeal is dismissed as withdrawn with liberty to file it again if found necessary by the assessee.

4. In the result appeal of assessee is dismissed.

Order pronounced in the open court on 09.02.2023.

Sd/-

(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-

(CHANDRA MOHAN GARG)
JUDICIAL MEMBER

Dated: 09th February, 2023.

NV/-

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR